#### DRAFT LETTER OF OFFER

#### THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Draft Letter of Offer is sent to you as a Shareholder(s) of **Sharad Fibres & Yarn Processors Limited.** If you require any clarifications about the action to be taken, you may consult your Stock Broker or Investment Consultant or Manager or Registrar to the Offer. In case you have recently sold your shares in Sharad Fibres & Yarn Processors Limited, please hand over Letter of Offer and the accompanying Form of Acceptance cum acknowledgement and Transfer Deed to the Member of the Stock Exchange through whom the said sale was affected.

# OPEN OFFER ("OFFER") BY ECO HOTELS UK PLC

A Public Limited Company incorporated under the Laws of United Kingdom

Regd. Office - 16, Berkeley Street, Mayfair, London, WIJ 8DZ Company Registration number: 6584439; Tel - + 44 20 7183 3710 (Hereinafter referred to as the "Acquirer")

# TO THE SHAREHOLDERS OF SHARAD FIBRES & YARN PROCESSORS LIMITED ("SHARDFI" / "TARGET COMPANY")

Corporate Identification No.: L17110MH1987PLC043970

 $\textbf{Registered Office:} \ 19, \ 3^{rd} \ Floor, Prabhadevi \ Industrial \ Estate, \ 408 \ Veer \ Savarkar \ Marg, Prabhadevi, Mumbai, Maharashtra, India - 400025 \ Maharashtra, India - 4$ 

Contact No.: +91 22 6634 9000 Fax: 2207 2504 / 4002 7257 Email Id: <u>jyoti@dalmiapolypro.in</u>; Website: <u>www.sharadfibres.in</u>

For the acquisition of 11,35,264 (Eleven Lakhs Thirty-Five Thousand Two Hundred and Sixty-Four) Equity Shares of face value of Rs. 10/- (Rupees Ten Only), representing 26.00% of the Total Equity and Voting Share Capital of the Target Company, at a price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only) (the "Offer Price") payable in Cash pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended from time to time ("SEBI (SAST) Regulations").

#### **Please Note:**

- 1) This Offer is being made by the Acquirers pursuant to Regulations 3 & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") for substantial acquisition of shares / voting rights accompanied with change in control and management of the Target Company.
- 2) To the best of the knowledge of the Acquirer, there are no statutory or governmental approvals required for the consummation of the Open Offer. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Open Offer shall be subject to such Statutory Approvals and the Acquirer shall make the necessary applications for such statutory approvals and the Open Offer would also be subject to such other statutory or other governmental approval(s). The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations. This Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- 3) The Shareholders who have tendered shares in acceptance of the Open Offer by tendering the requisite documents, in terms of the Public Announcement / Detailed Public Statement / Letter of Offer, shall not be entitled to withdraw such acceptance.
- 4) Upward revision if any in the Offer Price and / or Size by the Acquirers at any time prior to the commencement of the last one working day before the commencement of the tendering period i.e. up to Wednesday, September 14, 2022 or in the case of withdrawal of offer, the same would be informed by way of the Public Announcement in the same newspapers in which the original Detailed Public Statement in relation to this Offer had appeared. Such revision in the Offer Price would be payable for all the shares validly tendered anytime during the period that the offer is open and accepted under the Offer.
- 5) There is no competing offer as on the date of this Draft Letter of Offer.
- 6) If there are competing offer at any time hereafter, the offers under all subsisting bids will open and close on the same date.
- 7) A copy of Public Announcement, Detailed Public Statement and Draft Letter of Offer is also available on SEBI's website: www.sebi.gov.in

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
GRETEX	TM STATE OF THE ST
Gretex Corporate Services Limited	Bigshare Services Private Limited
(CIN No.: L74999MH2008PLC288128)	(CIN.: U99999MH1994PTC076534)
Office No. 13, 1st Floor, Bansilal Mansion,	E-3 Ansa Industrial Estate Saki Vihar Road Sakinaka, Andheri
9-15 Homi Modi Street, Fort, Mumbai, Maharashtra, India – 400 001.	(East), Mumbai 400072
<b>Tel. No.:</b> +91 96532 49863;	<b>Tel.:</b> +91 22 6263 8200
Email: info@gretexgroup.com;	Email: openoffer@bigshareonline.com
Website: <a href="https://www.gretexcorporate.com">www.gretexcorporate.com</a> ;	Website: www.bigshareonline.com
Contact Person: Mr. Alok Harlalka	Contact Person: Jibu John
SEBI Registration No.: INM000012177	SEBI Registration No.: INR000001385
SEBI Registration Validity: Perpetual	SEBI Registration Validity: Perpetual
OFFER OPENS ON: SEPTEMBER 16, 2022	OFFER CLOSES ON: SEPTEMBER 29, 2022

#### SCHEDULE OF MAJOR ACTIVITIES

Major Activities	Schedule
Public Announcement	Thursday, July 21, 2022
Publication of Detail Public Statement	Thursday, July 28, 2022
Last Date of Filing of Draft Letter of Offer with SEBI	Thursday, August 04, 2022
Last Date for a Competing Offer	Friday, August 23, 2022
Receipt of Comments from SEBI on Draft Letter of Offer	Friday, August 30, 2022
Identified Date*	Friday, September 02, 2022
Date by which Letter of Offer will be despatched to the Shareholders	Friday, September 09, 2022
Last date by which a Committee of Independent Directors constituted by the BODs of the Target Company	Wednesday, September 14, 2022
shall give its recommendations	
Last day of Revision of Offer Price / Share	Wednesday, September 14, 2022
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other	Thursday, September 15, 2022
approvals in newspapers	
Date of Opening of the Offer	Friday, September 16, 2022
Date of Closing of the Offer	Thursday, September 29, 2022
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Friday, October 14, 2022

<sup>\*</sup> Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of Equity Shares of the Target Company (except Acquirers and Sellers of the Target Company) are eligible to participate in the offer any time before the closure of the Offer.

#### RISK FACTORS

# Given below are the risks related to the transaction, proposed Offer and those associated with the Acquirers:

#### 1) Relating to transaction

- a) Pursuant to the acquisition of Sale Shares, the Acquirers (i) will appoint its Directors on the Board of Directors of the Target Company; (ii) shall acquire control of the Target Company and (iii) the existing members may resign from the Board of Directors of the Target Company, which will result in a Change in Ownership, Control and Management of the Target Company, which may have a significant effect on the business, financial condition and the results of operations of the Target Company.
- b) In accordance with the SPA, the acquisition of the Sale Shares shall be completed upon the fulfillment of conditions agreed between the Acquirers and the Sellers. In terms of and in accordance with Regulation 23(1) of the SEBI (SAST) Regulations.

# 2) Relating to the Offer

- a) To the best of the knowledge of the Acquirers, no statutory approvals are required. However, in case any other statutory approvals are required by the Acquirers at a later date, this Offer shall be subject to such approvals. While the Acquirers shall make the necessary applications for such approvals, in case of delay in receipt of any such statutory approvals, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that non-receipt of such approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers agreeing to pay interest to the Public Shareholders for delay beyond 10 (Ten) Working Days from the date of closure of the Tendering Period, at such rate as may be specified by SEBI. Accordingly, in case of delay in receipt of any such statutory approvals, this Offer process may be delayed beyond the schedule of activities indicated in this Draft Letter of Offer. Consequently, the payment of consideration to the Public Shareholders whose shares are validly accepted in this Offer, as well as the return of shares not validly accepted in this Offer, may be delayed. Where the statutory approvals extend to some but not all the Public Shareholders, the Acquirers will have the option to make payment of the consideration to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Offer. The Acquirers will also have the right, under Regulation 23(1) of the SEBI (SAST) Regulations to withdraw this Offer in the event any statutory approval or other conditions precedent below, as may be required, are not granted or satisfied.
- b) In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis and hence there is no certainty that all the shares tendered by the shareholders in the Offer will be accepted.
- c) Shareholders should note that the Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the tendering period even if the acceptance of Equity Shares under the Offer and dispatch of consideration gets delayed. The tendered shares and documents would be held in trust by the Registrar to the Offer / Custodian to the Offer, till such time as the process of acceptance of tenders and the payment of consideration is completed. During such period, there may be fluctuations in the market price of the Equity Shares and the Public Shareholders will not be able to trade in such Equity Shares which are in the custody of the Registrar to the Offer / Custodian to the Offer, thereby restricting the ability of such Public Shareholders to take advantage of any favorable price movements.
- d) The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Draft Letter of Offer.

# 3) Relating to Acquirers

a) The Acquirers make no assurance with respect to the financial performance of the Target Company and disclaims any responsibility with respect to any decision by the Shareholders on whether or not to participate in the Offer.

- The Acquirers make no assurance with respect to its investment decisions relating to its proposed shareholding in the Target Company.
- The Acquirers do not provide any assurance with respect to the market price of the Equity Shares of the Target Company before, during or after the Offer and expressly disclaims any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
- The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement (PA) / Detailed Public Statement (DPS) / Draft Letter of Offer (DLoF) and Letter of Offer (LoF) and anyone placing reliance on any other sources of information (not released by the Acquires) would be doing so at his / her / its own risk.

The risk factors set forth above, pertain to the Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choosing, if any, for further risks with respect to each such Shareholder's participation in the Offer and related sale and transfer of Equity Shares of the Target Company to the Acquirers.				
CURRENCY OF PRESENTATION				
In this Draft Letter of Offer, all references to "Rs." are to the reference of Indian National Rupees ("INR") and all references to "£" are to the reference of "Pound Sterling". Throughout this Draft Letter of Offer, all figures have been expressed in "actual figures" unless otherwise specifically stated. In this Draft Letter of Offer, any discrepancy in any table between the total and sums of the amount listed are due to rounding off.				

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# 1. ABBREVIATIONS / DEFINITIONS

 $The following abbreviations \, / \, definitions \, apply \, throughout \, this \, document, \, unless \, the \, context \, requires \, otherwise: \, definitions \, def$ 

Term / Abbreviation	Description
Acquirer	Eco Hotels UK PLC
Board / Board of Directors	The Board of Directors of the Target Company.
BSE	BSE Limited, Mumbai
Buying Broker	Stock broker appointed by Acquirers for the purpose of this Open Offer i.e., Nikunj Stock Brokers Limited
CDSL	Central Depository Services (India) Limited
Companies Act	The Companies Act, 1956 / The Companies Act, 2013, as amended and as applicable
DLoF / DLOO	Draft Letter of Offer
DP	Depository Participant
DPS / Detailed Public	Detailed Public Statement which appeared in the newspaper on July 28, 2022 issued by the Manager
Statement	to the Offer, on behalf of the Acquirers.
Eligible Persons to participate	All owners (registered or unregistered) of Equity Shares of the Target Company (except Acquirers and
in the Offer	existing Promoters / Promoter Group of the Target Company) are eligible to participate in the Offer
	any time before the closure of the Offer.
FEMA	Foreign Exchange Management Act, 1999 including rules and regulations formulated there under.
FII	Foreign Institutional Investors
Identified Date	Friday, September 02, 2022
IFSC	Indian Financial System Code
Income Tax Act	Income Tax Act, 1961, as amended from time to time
LOO / LoF	Letter of Offer
Manager / Manager to the	Gretex Corporate Services Limited
Offer / Gretex	
NBFC	Non-Banking Financial Company
NECS	National Electronic Clearing Service
NEFT	National Electronic Funds Transfer
NSDL	National Securities Depository Limited
NRI(s)	Non – Resident Indians
OCB(s)	Overseas Corporate Bodies
Offer	Open Offer for acquisition of 11,35,264 (Eleven Lakhs Thirty-Five Thousand Two Hundred and Sixty-Four) Equity Shares of face value of Rs. 10/- (Rupees Ten Only), representing 26.00% of the total Equity and voting Share Capital of the Target Company, at a price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only (the "Offer Price") per fully paid-up Equity Share payable in cash.
Offer Period	Period between the date of entering into an agreement, formal or informal, to acquire shares, voting rights in, or control over a target company requiring a public announcement, or the date of the public announcement, as the case may be, and the date on which the payment of consideration to shareholders who have accepted the open offer is made i.e., July 21, 2022 (Thursday) to October 14, 2022 (Friday) or the date on which open offer is withdrawn, as the case may be.
Offer Price	Rs. 5.19/- (Rupees Five and Nineteen Paise Only) per share for each fully paid-up Equity Shares payable in cash.
PA / Public Announcement	Public Announcement of the Offer published on Thursday, July 21, 2022.
RBI	Reserve Bank of India
Registrar / Registrar to the	Bigshare Services Private Limited, an entity registered with SEBI under the SEBI (Registrar to Issue
Offer	and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time.
Rs. / INR	Indian Rupees, the legal currency of India
RTGS	Real Time Gross Settlement
SEBI	Securities and Exchange Board of India
SEBI Act	Securities and Exchange Board of India Act, 1992
SEBI (LODR) Regulation /	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)
LODR Regulations	Regulations, 2015 and subsequent amendments thereof.
SEBI (SAST) Regulations /	Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeover) Regulations,
Regulations	2011 and subsequent amendments thereof.
Sellers	Mr. Aditya Amarchand Dalmia, Mrs. Pratibha Aditya Dalmia, Aditya Dalmia (HUF) (collectively
	referred to as the "Sellers")

Selling Member / Broker	Respective stock brokers of all Shareholders who desire to tender their Shares under the Open Offer	
Share (s)	Fully paid-up Equity Share of Sharad Fibres & Yarn Processors Limited, having face value of Rs. 10/-	
	each.	
Shareholders	Shareholders of Sharad Fibres & Yarn Processors Limited	
Target Company / SHARDFI	Sharad Fibres & Yarn Processors Limited, Mumbai.	
Tendering Period	Period within which Shareholders of the Target Company may tender their Equity Shares in acceptance to the Offer i.e., the period between and including September 16, 2022 (Friday) to September 29, 2022 (Thursday).	

#### 2. DISCLAIMER CLAUSE

"IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DLOO HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF SHARAD FIBRES & YARN PROCESSORS LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS OR THE COMPANY WHOSE SHARES / CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER. THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER, GRETEX CORPORATE SERVICES LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED AUGUST 04, 2022 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES & TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER."

# 3. DETAILS OF THE OFFER

#### 3.1 BACKGROUND OF THE OFFER

- 3.1.1 This Open Offer is being made by the Acquirers in compliance with Regulations 3 & 4 and other applicable provisions of SEBI (SAST) Regulations, as amended pursuant to the execution of share purchase agreement.
- 3.1.2 As on date of this DLoF, Acquirers do not hold any Equity Share of the Target Company.
- 3.1.3 On July 21, 2022, the Acquirer entered into a Share Purchase Agreement with the Sellers ('SPA'), to which the Acquirer have agreed to acquire 28,94,200 Equity Shares ("Sale Shares") constituting 66.28% of the Equity Share Capital of the Target Company. The Acquirer have agreed to purchase the Sale Shares at a negotiated price of Rs. 5.183/- (Rupees Five and Eighteen and Three Paise Only) per Equity Share aggregating to Rs. 1,50,00,000/- (Rupees One Crore Fifty-Lakhs Only) payable in cash. The Acquirer has paid a sum of Rs. 1,50,00,000/- (Rupees One Crore Fifty-Lakhs Only) as Earnest Money Deposit (EMD) to the sellers.

Name of Sellers	Part of	Details of shares held by the Sellers			
(Individuals)	Promoter	Pre-Transaction		Post Transaction	
	Group	Number of % of fully diluted		Number of	% of fully diluted Equity
	(Yes / No)	Equity Shares	<b>Equity Share Capital</b>	Equity	Share Capital of the
			of the Target	Shares	Target Company
			Company		
Mr. Aditya Amarchand	Yes	17,35,981	39.76%	Nil	Nil
Dalmia (Address: 301,					
Samudra Setu CHS					
Limited, Saher Agiary					
Lane, Bhulabhai Desai					
Road, Breach Candy,					
Cumballa Hill, Mumbai,					
Maharashtra - 400026)					
Mrs. Pratibha Aditya	Yes	9,46,469	21.68%	Nil	Nil
Dalmia (Address: 301,					
Samudra Setu CHS					
Limited, Saher Agiary					
Lane, Bhulabhai Desai					
Road, Breach Candy,					
Cumballa Hill, Mumbai,					
Maharashtra - 400026)					
Aditya Dalmia (HUF)	Yes	2,11,750	4.85%	Nil	Nil
(Address: 301, Samudra					
Setu CHS Limited, Saher					
Agiary Lane, Bhulabhai					
Desai Road, Breach					
Candy, Cumballa Hill,					

Mumbai, Maharashtra - 400026)					
Total	Yes	28,94,200	66.28%	Nil	Nil

#### 3.1.4 Salient features of SPA are as follows:

- The purchase price for the Sale Shares is Rs. 5.183/- (Rupees Five and Eighteen and Three Paise Only) per fully paid-up Equity Shares of the Target Company which is negotiated price between Acquirers and the Sellers. The total consideration for the Sale Shares is Rs. 1,50,00,000/- (Rupees One Crore Fifty-Lakhs Only).
- The acquisition of Sale Shares shall be completed and shall be transferred into the name of the Acquirers and control over the Target Company shall be passed to the Acquirers after expiry of 21 working days from the date of Detailed Public Statement, as applicable.
- 3.1.5 Further, Acquirer has made a cash deposit of Rs. 70,00,000/- (Rupees Seventy Lakhs Only) (more than the Maximum Consideration) in the Offer Escrow Account as more specifically detailed in Point 6.2.4 (Financial Arrangement) below, in accordance with Regulation 22(2) of the SEBI (SAST) Regulations.
- 3.1.6 Through the SPA, the Acquirers propose to take substantial acquisition of shares & management control of the Target Company. Post Open Offer, assuming full acceptance in the Offer, existing shareholding and acquisition of shares under SPA, the shareholding of the Acquirer will be 40,29,464 Equity Shares constituting 92.28% of the Equity Share Capital of the Target Company.
- 3.1.7 The Equity Shares of the Target Company are listed on the BSE. As per Regulation 38 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rule 19A of the Securities Contract (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain at least 25% public shareholding (i.e., shares of the Target Company held by the public as determined in accordance with the SCRR), on a continuous basis for listing. Pursuant to the SPA and Open Offer (assuming full acceptance), the public shareholding in the Target company will fall below the minimum public shareholding requirement. The Acquirers will ensure compliances with the minimum public shareholding requirements in such manner and timelines prescribed under applicable law.
- 3.1.8 The consideration for the shares accepted under the Open Offer payable to the respective shareholders shall be paid in cash.
- 3.1.9 The Acquirers have not entered into any non-compete arrangement and / or agreement with anyone with respect to the operation of the Target Company.
- 3.1.10 There is no 'Persons Acting in Concert' within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations in relation to this Open Offer.
- 3.1.11 The Acquirers, the Target Company and the Sellers have not been prohibited by SEBI from dealing in securities, in terms of direction issued under section 11B of SEBI Act, 1992, as amended (the "SEBI Act") or under any other Regulation made under the SEBI Act.
- 3.1.12 As per Regulations 26(6) and 26(7) of SEBI (SAST) Regulations, the Board of the Target Company is required to constitute a committee of Independent Directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company and such recommendations shall be published at least two working days before the commencement of the Tendering Period in the same newspaper where the DPS of the Offer was published. A copy whereof shall be sent to SEBI, BSE and Manager to the Offer and in case of a competing offers to the Managers to the Open Offer for every competing offer.

# 3.2 DETAILS OF THE PROPOSED OFFER

3.2.1 In accordance with the Regulation 14(3) and pursuant to Regulations 3 & 4 of SEBI (SAST) Regulation, the Acquirers have made a Detailed Public Statement on Thursday, July 28, 2022 pursuant to Public Announcement dated Thursday, July 21, 2022 in the following newspapers:

Financial Express (National English Daily)	All Editions
Jansatta (National Hindi Daily)	All Editions
Pratahkal (Regional Marathi Daily)	Mumbai Edition

A Copy of the Public Announcement dated July 21, 2022 and Detailed Public Statement published on July 28, 2022 is also available on the SEBI's website at <a href="https://www.sebi.gov.in">www.sebi.gov.in</a>.

- 3.2.2 The Acquirer hereby make this Offer to the existing shareholders (other than the parties to the SPA) to acquire up to 11,35,264 (Eleven Lakhs Thirty-Five Thousand Two Hundred and Sixty-Four) Equity Shares of face value of Rs. 10/- (Rupees Ten Only) each constituting 26.00% of the Equity Share capital of the Target Company on the 10<sup>th</sup> (Tenth) working day from the closure of the Tendering Period ("Offer Size") at a price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only) per Equity Share payable in cash, subject to the terms and conditions set out in the Public Announcement, the Detailed Public Statement and the Letter of Offer, that will be sent to the shareholders of the Target Company.
- 3.2.3 As on date of this DLoF, all the Equity Shares of the Target Company are fully paid up and there are no partly paid-up Equity Shares in the Target Company. There are no outstanding convertible instruments (debentures / warrants / FCDs / PCDs) etc. into Equity Shares on any later date.
- 3.2.4 This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company. Further there is no competitive bid in this Offer as on the date of this DLoF.
- 3.2.5 This Open Offer is not a conditional offer and not subject to any minimum level of acceptance. The Acquirers will acquire all the Equity Shares of the Target Company that are validly tendered as per terms of the Offer up to 11,35,264 (Eleven Lakhs Thirty-Five Thousand Two Hundred and Sixty-Four) Equity Shares constituting 26.00% of the Equity Share Capital of the Target Company.

- 3.2.6 The Acquirer has not acquired any shares of Target Company after the date of P.A. i.e., July 21, 2022 and up to the date of this DLoF.
- 3.2.7 The entire Equity Shares proposed to be acquired under this Offer will be acquired by the Acquirers and no other persons / entities propose to participate in the acquisition.
- 3.2.8 The Equity Shares of the Target Company are listed on the BSE. As per Regulation 38 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rule 19A of the Securities Contract (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain at least 25% public shareholding (i.e., shares of the Target Company held by the public as determined in accordance with the SCRR), on a continuous basis for listing. Pursuant to the SPA and Open Offer (assuming full acceptance), the public shareholding in the Target company will fall below the minimum public shareholding requirement. The Acquirers will ensure compliances with the minimum public shareholding requirements in such manner and timelines prescribed under applicable law.
- 3.2.9 The Manager to the Offer, Gretex Corporate Services Limited does not hold any Equity Shares in the Target Company as on the date of the Public Announcement, Detailed Public Statement and this DLoF. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period.

## 3.3 OBJECT OF THE ACQUISITION / THE OFFER

- 3.3.1 Pursuant to existing shareholding & the SPA, this Open Offer is being made by the Acquirer in accordance with Regulations 3 and 4 of the SEBI (SAST) Regulations, wherein Acquirers propose to take substantial acquisition of shares & management control of the Target Company. Following the completion of the Open Offer, the Acquirer intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company. The Target Company is engaged in the business of manufacturing recycling of plastic wastes. The Acquirer proposes to continue with the existing activities. The Acquirer is interested in taking over the management and control of the Target Company. Thus, acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer.
- 3.3.2 At present, the Acquirer do not have any plans to make major change to the existing line of business of the Target Company except in the ordinary course of business and may also diversify into other business with prior consent of the shareholders and in accordance with the laws applicable.
- 3.3.3 At present, the Acquirer does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through special resolution passed by way of postal ballot in terms of Regulation 25(2) of the SEBI (SAST) Regulations.
- 3.3.4 The Acquirers intends to seek a reconstitution of the Board of Directors of the Target Company in compliance with Regulation 24(1) of the SEBI (SAST) Regulations and SEBI (LODR) Regulations, 2018, as amended.

## 4. BACKGROUND OF THE ACQUIRER-

# 4.1 ECO HOTELS UK PLC

- 4.1.1 **Brief History & Major areas of Operations**: Eco Hotels UK PLC is an operator of its own Carbon Net Zero hotel brands "The Eco and Ecolodge". It is not a listed Company
- 4.1.2 Identity of the promoters and / or persons having control over such companies and the group, if any, to which such companies belong to:

  a. Red Ribbon Asset Management PLC
  - b. Mr. Suchit Punnose.
- 4.1.3 The provisions of chapter V of SEBI Takeover Regulations, 2011 are not applicable to the Acquirer as they do not hold any share on the date of filing this DLoF.
- 4.1.4 Share holding pattern as under. [Key categories as per the relevant jurisdiction]

Sl. No	Shareholder's Category	No. of Shares held	Percentage of shares held
1.	Promoters	9,94,17,212	47.47
2.	FII / Mutual-Funds / FIs / Banks	NIL	NIL
3.	Public	11,00,36,274	52.53
	Total Paid Up Capital	20,94,53,486	100

4.1.5 Names and of Board of Directors of acquirer(s). As on the of issue of this DLoF None of the Acquirer's Directors are already on the Board of Directors of TC.

Name of the Director	Appointment Date	DIN	Qualifications and Experience	
Mr. Suchit Punnose	June 01, 2009	Not Applicable	He is a social enterprise entrepreneur with over	
			twenty years of experience in incubating, scaling	
			and exiting businesses that he has either invested or	
			co invested in.	
Mr. Zulfiqar Ali Khan	May 06, 2009	Not Applicable	He is a property developer and investor managing	
			his family's investment portfolio. He has an	

	extensive 10 year	ars of background in residential
	property develop	oment specialising in the prime
	Central London n	narket.

# 4.1.6 **Financial Information:**

(£ and Rs. in actual figures)

	Profit & Loss Statement								
		ended March 2022		ended June 2021	For the year ended June 30, 2020		For the year ended June 30, 2019		
	In £	In Rs.	In £	In Rs.	In ₤	In £ In Rs.		In Rs.	
Income from operations	NIL	NIL	2,184.00	2,09,518.11	21,497.00	20,62,276.0	71,229.00	68,33,225.9 0	
Other Income	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	
Total Income	NIL	NIL	2,184.00	2,09,518.11	21,497.00	20,62,276.0	71,229.00	68,33,225.9 0	
Total Expenditure.	1,47,548.00	1,41,54,751. 79	5,58,910.00	5,36,18,024. 81	18,27,648.0 0	17,53,32,12 1.11	7,74,303.00	7,42,81,364. 56	
Profit Before Depreciation Interest and Tax	(1,47,548.00	(1,41,54,751 .79)	(5,56,726.00	(5,34,08,506 .70)	(18,06,151.0 0)	(17,32,69,84 5.11)	(7,04,074.00	(6,75,44,071 .86)	
Depreciation	86,252.00	82,74,430.3 7	4,14,468.00	3,97,61,241. 54	2,26,074.00	2,16,88,002. 26	2,23,215.00	2,14,13,729. 24	
Interest	NIL	NIL	74,952.00	71,90,385.2 1	78,354.00	75,16,749.9 5	1,13,923.00	1,09,28,997. 94	
Profit Before Tax	(2,33,800)	(2,24,29,182 .16)	(10,46,146.0 0)	(10,03,60,13 3.45)	(21,10,579.0 0)	(20,24,74,59 7.32)	(10,41,212.0 0)	(9,98,86,799 .04)	
Tax on Loss	NIL	NIL	1,744.00	1,67,307.50	(38,682.00)	(37,10,888.0 4)	NIL	NIL	
Profit After Tax	(2,33,800)	(2,24,29,182 .16)	(10,47,890.0 0)	(10,05,27,44 0.95)	(20,71,897.0 0)	(19,87,63,70 9.28)	(10,41,212.0 0)	(9,98,86,799 .04)	

(£ and Rs. in actual figures)

	Balance Sheet Statement										
	For the year 30, 2		For the year ended June 30, 2021		For the year ended June 30, 2020		For the year of 30, 20				
	In £	In Rs.	In £	In Rs.	In £	In Rs.	In £	In Rs.			
Sources of fund	ds										
Paid up share capital	20,94,617.23	20,09,43,333	20,36,346.00	19,53,53,188 .09	19,61,119.00	18,81,36,421 .25	5,98,970.00	5,74,61,10 8.80			
Reserves and Surplus (excluding revaluation reserves)	(10,67,216.1 5)	(10,23,81,46 0.36)	10,81,310.00	10,37,33,528 .49	9,12,829.00	8,75,70,607. 02	5,54,763.00	5,32,20,18 9.83			
Net worth	10,27,401.08	9,85,61,873. 29	31,17,656.00	29,90,86,716 .58	28,73,948.00	27,57,07,028 .27	11,53,733.00	11,06,81,2 98.64			
Secured loans	15,415.16	14,78,825.63	NIL	NIL	NIL	NIL	NIL	NIL			
Unsecured loans	NIL	NIL	NIL	NIL	540.00	51,803.93	1,50,195.00	1,44,08,68 6.97			
Creditors	1,39,151.29	1,33,49,228. 53	1,51,694.00	1,45,52,490. 84	1,79,704.00	1,72,39,579. 77	4,77,231.00	4,57,82,29 6.97			
Provisions	4 ,800.00	NIL	NIL	NIL	NIL	NIL	NIL	NIL			
Total	11,86,767.53	11,38,50,406 .81	32,69,350.00	31,36,39,207 .42	30,54,192.00	29,29,98,411 .97	17,81,159.00	17,08,72,2 82.58			
Uses of funds											
Net fixed assets	1,45,841.46	1,39,91,037. 95	22,32,647.00	21,41,84,971 .18	22,17,593.00	21,27,40,792 .79	3,61,819.00	3,47,10,45 4.49			
Investments	10,20,587.38	9,79,08,213. 24	9,73,342.00	9,33,75,812. 75	7,27,477.00	6,97,89,196. 54	5,52,819.00	5,30,33,69 5.69			
Net current assets	20,337.69	19,51,059.68	63,361.00	60,78,423.49	1,09,122.00	1,04,68,422. 65	8,66,521.00	8,31,28,13 2.40			
Total miscellaneous expenditure not written off	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL			
Total	11,86,767.53	11,38,50,406 .81	32,69,350.00	31,36,39,207 .42	30,54,192.00	29,29,98,411 .97	17,81,159.00	17,08,72,2 82.58			

Other Financial Data									
Dividend (%)	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	
Earnings Per Share*	0.00	(0.11)	(0.01)	(0.49)	(0.01)	(1.01)	(0.02)	(1.67)	

<sup>\*</sup>EPS = Profit after tax / number of outstanding Equity Shares at the close of the year / period.

**Source**: As per the Financials Statements of Eco Hotels UK PLC for the Financial Year ended June 30, 2019, June 30, 2020, June 30, 2021 and March 31, 2022 alongwith Independent Auditor's report and Independent review report (for March 2022) issued by the Statutory Auditors of the Company - CA Sailesh Vaghjee (Individual ACCA License No.: 1788723), Partner of M/s SRV Delson, Chartered Certified Accountants and Statutory Auditors (Firm Registration No. 1073456) Chartered Accountants, having its office at Maruti House, 1st floor, 369 Station Road, Harrow.

#### Note:

i. Since the financial numbers of the Acquirer are presented in £ - pound sterling, the financial information has been converted to Indian National Rupees (INR) for the purpose of convenience. The conversion has been done at the rate Rs. 95.9332 as on July 21, 2022.

Source: Website of Financial Benchmarks India Private Limited (www.fbil.org.in)

- ii. Any difference in totaling of Sources and Uses of Funds in Rs. shall be due to the conversion from £ pound sterling to Indian National Rupees (INR)
- 4.1.7 **Disclosure w.r.t. the major contingent liabilities:** As on March 31, 2022, the Contingent Liabilities of the Company stands to £2,872,064/- (Rs.27,55,26,291/-). These contingent liabilities are only payable in the event of the company having operating profits and sufficient distributable reserves to make these payments.

#### 5. BACKGROUND OF THE TARGET COMPANY (SHARAD FIBRES & YARN PROCESSORS LIMITED)

(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

5.1 The Target Company was incorporated under the provisions of the Companies Act, 1956 on July 02, 1987 with Registrar of Companies, Mumbai, Maharashtra. The Corporate Identification Number of Target Company is L17110MH1987PLC043970. There has been no change in name of the Target Company in the last 3 (three) years. The registered office of the Target Company is situated at 19, 3rd Floor, Prabhadevi Industrial Estate, 408 Veer Savarkar Marg, Prabhadevi, Mumbai, Maharashtra, India – 400 025.

## 5.2 Share Capital Structure of the Target Company

The Authorized Share Capital of the Company is Rs. 8,00,00,000/- (Rupees Eight Crore Only) divided into 80,00,000 (Eighty Lakh) Equity Shares of Rs. 10/- each. As on date, the Issued, Subscribed and Paid-up Capital of the Target Company is Rs. 4,36,64,000/- (Rupees Four Crore Thirty-Six Lakhs Sixty-Four Thousand Only) divided into 43,66,400 (Forty-Three Lakhs Sixty-Six Thousand Four Hundred) Equity Shares of Rs. 10/- each. The entire Issued, Subscribed and Paid-up Capital and voting Equity capital of the Target Company is listed at BSE Limited ("BSE").

#### 5.3 The Share Capital of the Target Company is as follows:

Particulars	No. of Shares / Voting Rights	% of Shares / Voting Rights
Fully Paid-up Equity Shares	43,66,400	100.00
Partly Paid-up Equity Shares	-	-
Total Paid-up Equity Shares	43,66,400	100.00
Total Voting Rights in the Target Company	43,66,400	100.00

- 5.4 As on date of this DLoF, there are no outstanding instruments in the nature of warrants / fully convertible debentures / partly convertible debentures, etc. convertible into Equity Shares on any later date. There are no partly paid-up shares in the Target Company.
- 5.5 The shares of the Target Company are presently listed on the BSE Limited (BSE). The shares of the Target Company are not suspended for trading from BSE Limited.
- 5.6 Based on the information available on the website of BSE, the Equity Shares of the Target Company are not frequently traded on the BSE SME within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations.

## 5.7 Details of Directors of Sharad Fibres & Yarn Processors Limited:

As on the date of this DLoF, the Board of Directors of the Target Company comprises of 3 (Three) members as given below:

Sr. No.	Name of Directors	Name of Directors DIN		Date of Appointment	
1	Ms. Jyoti Chanderlal Nankani	07145004	Managing Director	March 30, 2015	
2	Mr. Surendra Bahadur Singh	06521001	Independent Director	March 01, 2013	
3	Mr. Unni Krishnan Nair	01159376	Independent Director	May 18, 2001	

- 5.8 There has not been any merger / demerger or spin-off in the Target Company during the past 3 (three) years.
- 5.9 The key financial information of the Target Company based on the audited financial statements for the financial year ended March 31, 2022, 2021 and 2020 are as follows:

(in. actual Rs.)

Profit & Loss Account as on	March 31, 2022	March 31, 2021	March 31, 2020
Income from Operations	16,58,680.00	1,00,03,460.00	2,02,92,250.00
Other Income	3,07,578.00	18,84,25,944.00	1,42,413.00
Total Income	19,66,258.00	19,84,29,404.00	2,04,34,663.00
Total Expenditure	59,68,443.00	4,86,14,521.00	2,99,97,273.00
Profit Before Depreciation, Interest and Tax	(40,02,185.00)	15,12,52,645.00	(81,37,155.00)
Depreciation	NIL	14,37,762.00	12,56,124.00
Interest	NIL	NIL	1,69,331.00
Profit / (Loss) Before Tax	(4002185.00)	149814883	(9562,610)
Tax Expenses	(172311.00)	NIL	NIL
Profit / (Loss) After Tax	(4174496)	149814883	(9562610)
Other Comprehensive Income / Loss	NIL	NIL	NIL
Total Comprehensive Income / Loss	NIL	NIL	NIL

			(in actual Rs.)
Balance Sheet as on	March 31, 2022	March 31, 2021	March 31, 2020
Sources of Funds			
Paid up Shares Capital	4,36,64,000.00	4,36,64,000.00	4,36,64,000.00
Reserves and Surplus (Excluding Revaluation	(3,61,02,207.00)	(3,19,27,712.00)	(44,17,72,772.00)
Reserve)			
Net Worth	75,61,793.00	1,17,36,289.00	(39,81,08,772.00)
Non-Current Liabilities			
Financial Liabilities			
- Long Term Borrowings	NIL	3,48,320.00	44,88,71,673.00
Current Liabilities			
Financial Liabilities			
- Borrowings	NIL	3,22,023.00	7,91,071.00
- Trade Payables	62,200.00	18,74,358.00	22,12,377.00
Current Tax Liabilities	NIL	NIL	NIL
Other Current Liabilities	34,705.00	10,60,858.00	6,75,774.00
Total	76,58,698.00	1,53,41,848.00	5,44,42,123.00
Uses of Funds			
Non-Current Assets			
<ul> <li>Property, Plant and Equipment</li> </ul>	NIL	2455141.00	11509014.00
- Other Financial Asset	4,99,314.00	948491.00	811672.00
- Other Non-Current Assets	NIL	NIL	1,00,000.00
Current Assets			
Inventories	NIL	NIL	14,41,435.00
Financial Assets	NIL	NIL	NIL
- Current Investment	NIL	NIL	NIL
- Trade Receivables	NIL	40,400.00	2,25,52,668.00
<ul> <li>Cash and Cash Equivalents</li> </ul>	70,74,221.00	1,16,63,308.00	1,78,01,356.00
- Loans and Advances	NIL	61,168.00	NIL
- Other Financial Assets	NIL	NIL	NIL
Current Tax Assets	NIL	NIL	NIL
Other Current Assets	85,163.00	1,73,340.00	2,25,980.00
Total	76,58,698.00	1,53,41,848.00	5,44,42,123.00

Other Financial Data	March 31, 2022	March 31, 2021	March 31, 2020
Dividend (%)	NIL	NIL	NIL
Earnings Per Share (Rs.) *	(0.96)	34.31	(2.19)
Return on Net worth (%) **	(0.55)	12.77	0.024
Book Value Per Share (Rs.) ***	1.73	2.69	(91.17)

 $<sup>*</sup>EPS = Profit\ after\ tax\ /\ number\ of\ outstanding\ Equity\ Shares\ at\ the\ close\ of\ the\ year\ /\ period.$ 

# $5.10\,$ Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

Shareholders'	Shares / voting	Shares / voting rights	Shares /	Shareholding /
Category	rights prior to the	agreed to be acquired	voting rights	voting rights after
	agreement /	through SPA	to be	the acquisition and
	acquisition and the		acquired in	offer (assuming full
	Offer		open offer	acceptance)
			(assuming	
			full	
			acceptances)	

<sup>\*\*</sup>Return on Net Worth = Profit / Net Worth.

<sup>\*\*\*</sup>Book Value per Share = Net Worth / No. of Equity Shares.

Source: Audited Annual Accounts as certified by the Statutory Auditor of SHARDFI.

	(A)		<b>(B)</b>		(	C)	$(\mathbf{A}) + (\mathbf{B}) \cdot (\mathbf{D})$	
	No	%	No	%	No	%	No	%
(1) Promoters Group								
a) Parties to SPA, namely	28,94,200	66.28	(28,94,200)	(66.28)	-	-	-	-
- Mr. Aditya Amarchand Dalmia								
<ul> <li>Mrs. Pratibha Aditya Dalmia</li> </ul>								
- Aditya Dalmia (HUF)								
b) Other than (a) above	-	-	-	-	-	-	-	-
Sub Total (1)	28,94,200	66.28	(28,94,200)	(66.28)	-	-	-	-
(2) Acquirers								
Eco Hotels UK PLC	-	-	28,94,200	66.28	11,35	26.00	40,29,464	92.28
					,264			
Sub Total (2)	-	-	28,94,200	66.28	11,35 ,264	26.00	40,29,464	92.28
	L				,204		Į.	l
(3) Parties to agreement other than (1) & (2) above	-	-	-	-	-	-	-	-
(4) Public Shareholders (i.e. other than n a) FIs / MFs / FIIs / Banks	nentioned abo	0.03	_	_	(11,3	(26.0	3,36,936	7.72
b) Others	1,500	0.03	-	-	5,264	0)	3,30,930	1.12
Individuals					)	0)		
Holding Share capital upto Rs. 2 lakhs	11,59,700	26.56	-	-	,			
ii. Holding Share Capital more than Rs.	1,92,900	4.42	-	-				
2 lakhs	27.400	0.06			_			
2. Bodies Corporate	37,400	0.86	-	-				
<ul><li>3. Clearing Members</li><li>4. NRIs</li></ul>	5,700 74,900	0.13 1.72	-	-	_			
			-	-				
5. HUF Sub Total (4)	100	0.00 <b>33.72</b>	-	-	(11.2	(26.0	3,36,936	7.72
Sub Total (4)	14,72,200	33.72	-	-	(11,3 5,264	0)	3,36,936	1.12
Grand Total (1+2+3+4)	43,66,400	100.00	-	-	-	-	43,66,400	100.0
Total No. of shareholders in public category	1,520							U

# Notes:

- 1) Shareholding Pattern is based on Quarter ended June 30, 2022.
- 2) All percentages are calculated on the Total Equity Paid up Shares Capital of the Target Company, as on 10th working day after closing of tendering period.
- 3) The Acquirers have not entered into any formal agreement with respect to the acquisition of shares through this open offer.

# 5.11 Details of Compliance Officer of the Target Company

## Ms. Namita Rathore

# Sharad Fibres & Yarn Processors Limited

19, 3rd Floor, Prabhadevi Industrial Estate, 408 Veer Savarkar Marg, Prabhadevi, Mumbai, Maharashtra, 400025

**Tel No:** +91 22 6634 9000 Fax: 2207 2504 / 4002 7257

E-mail ID: jyoti@dalmiapolypro.in

## 6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

# 6.1 JUSTIFICATION OF OFFER PRICE

- 6.1.1 The Equity Shares of the Target Company are listed on BSE Limited, having a Scrip ID of "SHARDFI" & Scrip Code of 514402.
- 6.1.2 The annualized trading turnover in the Equity Shares of the Target Company on BSE based on trading volume during the 12 (twelve) calendar months prior to the month of Public Announcement (July 01, 2021 to July 31, 2022) is as given below:

	Name of the Stock Exchange	Total number of Equity Shares traded during the 12 (Twelve) calendar months prior to the month	Total Number of Listed Shares	Annualized Trading Turnover (in terms of % to Total Listed
	, and the second	of PA		Shares)
ĺ	BSE	283	43,66,400	0.01%

(Source: <u>www.bseindia.com</u>)

Note: On BSE website, the total number of shares traded are not mentioned, hence we have taken total number of shares traded for the month From July 2021 to July 2022 (excluding the month of June 2022.)

6.1.3 Based on the information available on the website of BSE, the Equity Shares of the Target Company are not frequently traded on the BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. Hence, the Offer Price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only) per fully paid-up Equity Share has been determined in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the higher than the following:

(a)	Highest Negotiated Price per equity share for any acquisition under the Share Purchase Agreement ("SPA")	Rs. 5.183/-
(b)	The volume-weighted average price paid or payable for acquisition during the 52 (Fifty-Two) weeks immediately preceding the date of PA	N.A.
(c)	The highest price paid or payable for any acquisition during 26 (Twenty-Six) weeks period immediately preceding the date of PA	N.A.
(d)	In case of frequently traded shares, the volume-weighted average market price for a period of 60 trading days immediately preceding the date of PA on BSE	N.A.
(e)	Other Financial Parameter:	
	NAV per Equity Share*	Rs. 1.73/-

<sup>\*</sup>CA Jay Shanker Gupta (Membership No. 059535), Partner of M/s Gupta Agarwal & Associates, Chartered Accountants (Firm Registration No. 329001E) having its office at 23, Gangadhar Babu Lane, Imax Lohia Square, 3rd Floor, Room No. 3A, Kolkata, West Bengal – 700 012 vide Valuation Certificate dated July 21, 2022 has calculated fair value of the Equity Shares of the Target Company as Rs. 1.73/- (Rupees One and Seventy-Three Paisa Only) per Equity Share.

In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only) per fully paid-up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

- 6.1.4 There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.5 As on date, there is no revision in open offer price or open offer size. In case of any revision in the open offer price or open offer size, the Acquirers shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, Stock Exchanges and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders who's Equity Shares are accepted under the Open Offer.
- 6.1.6 If there is any revision in the offer price on account of future purchases / competing offers, it will be done on or before one working day prior to the commencement of tendering period and would be notified to the shareholders.
- 6.1.7 If the Acquirers acquire Equity Shares during the period of twenty-six weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021 or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.
- 6.1.8 This acquisition is a Direct Acquisition under the regulations of SEBI (SAST) Regulations.

## 6.2 FINANCIAL ARRANGEMENT

- 6.2.1 The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 11,35,264 (Eleven Lakhs Thirty-Five Thousand Two Hundred and Sixty-Four) Equity Shares of Rs. 10/- each from the public shareholders of the Target Company at Offer Price of Rs. 5.19/- (Rupees Five and Nineteen Paise Only) per Equity Share is Rs. 58,92,020.16/- (Rupees Fifty-Eight Lakhs Ninety-two Thousand and Twenty and Sixteen Paise Only) (the "Offer Consideration").
- 6.2.2 The Acquirer have adequate resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through internal resources and no funds are borrowed from banks or financial institution for the purpose of this Open Offer. CA Sailesh Vaghjee (Individual ACCA License No.: 1788723), Partner of M/s SRV Delson, Chartered Accountants and Statutory Auditors (Firm Registration No. 1073456) Chartered Accountants, having its office at Maruti House, 1st floor, 369 Station Road, Harrow, vide certificate dated July 26, 2022 have confirmed that sufficient resources are available with the Acquirer for fulfilling the obligations under this Open Offer in full.
- 6.2.3 In terms of Reg. 17(1) of the Regulations, the Acquirer have to create an escrow for an amount equal to 25% of the "Offer Consideration" i.e., for Rs. 14,73,005.04/- (Rupees Fourteen Lakhs Seventy-Three Thousand Five and Four Paisa Only).
- 6.2.4 In terms of Reg. 17(3) and 22(2) of the Regulations, the Acquirer, the Manager to the Offer and Kotak Mahindra Bank Limited, a banking company incorporated under the laws of India and having its registered office at 27 BKC, C 27, G Block Bandra Kurla Complex, Bandra (E), Mumbai 400051, Maharashtra have entered into an Escrow Agreement for the purpose of the Offer ("Escrow Agreement"). Pursuant to the Escrow Agreement, the Acquirers have deposited Rs. 70,00,000/- (Rupees Seventy Lakhs Only) in cash in the Escrow Account which is more than 100.00% of the Offer Consideration.
- 6.2.5 The Manager to the Offer has been duly authorised by the Acquirers to realize the value of Escrow Account in terms of the SEBI (SAST) Regulations.
- 6.2.6 Based on the above and in the light of the Escrow Arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirers to fulfill the Acquirers' obligations through verifiable means in relation to the Offer in accordance with the SEBI

(SAST) Regulations.

6.2.7 In terms of Regulation 22(2) of the SEBI (SAST) Regulations, the Acquirers may, after the expiry of 21 workings days from date of Detailed Public Statement, complete the acquisition of Equity Shares acquired pursuant to the SPA and other acquisitions during the Offer period, if any.

## 7. TERMS AND CONDITIONS OF THE OFFER

#### 7.1 OPERATIONAL TERMS AND CONDITIONS

- 7.1.1 This Offer is not conditional upon any minimum level of acceptance i.e it is not a conditional offer.
- 7.1.2 The Offer is subject to the terms and conditions set out in this DLoF, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 7.1.3 The Letter of Offer will be dispatched / mailed to those Shareholders of the Target Company whose names appear on the Register of Members of the Target Company and to the beneficial owners of the Equity Shares of the Target Company whose names appear as beneficiaries on the beneficial record of the respective depositories, at the close of business on the Identified Date i.e Friday, September 02, 2022. Owners of Equity Shares who are not registered as Shareholder(s) are also eligible to participate in the Offer at any time prior to the Date of Closure of the Offer.
- 7.1.4 The Public Shareholders may tender their Equity Shares in the Offer at any time from the commencement of the Tendering Period but prior to the closure of the Tendering Period. The Acquirer has up to 10 Working Days from the closure of the Tendering Period to pay the consideration to the Public Shareholders whose Equity Shares are accepted in the Open Offer.
- 7.1.5 The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that they have good and valid title on the Offer Shares. The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that the Offer Shares are clear from all liens, charges and encumbrances. The Offer Shares will be acquired, subject to such Offer Shares being validly tendered in this Offer, together with all the economic, voting and beneficial rights attached thereto, including all the rights to dividends, bonuses and right offers declared thereof, and the tendering Public Shareholders shall have obtained all necessary consents required by them to tender the Offer Shares
- 7.1.6 The acquisition of Equity Shares under the Open Offer from all Public Shareholders (resident and non-resident) is subject to all approvals required to be obtained by such Public Shareholders in relation to the Open Offer and the transfer of Equity Shares held by them to the Acquirer. Further, if the Public Shareholders who are not persons resident in India require or had required any approvals in respect of the transfer of Equity Shares held by them, they will be required to submit such previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to this Offer, along with the other documents required to be tendered to accept this Open Offer. In the event such prior approvals are not submitted, the Acquirer and / or PACs reserve their right to reject such Equity Shares tendered in this Offer. If the Equity Shares are held under general permission of the RBI, the non-resident Public Shareholder should state that the Equity Shares are held under general permission and clarify whether the Equity Shares are held on repatriable basis or non-repatriable basis.
- 7.1.7 The instructions, authorisations and provisions contained in the Form of Acceptance-cum Acknowledgement constitute an integral part of the terms and conditions of this Open Offer. The Public Shareholders can write to the Registrar to the Offer / Manager to the Offer requesting for the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement. Alternatively, the Letter of Offer along with the Form of Acceptance-cum-Acknowledgement is also expected to be available at SEBI's website, www.sebi.gov.in, and the Public Shareholders can also apply by downloading such forms from the website.
- 7.1.8 There has been no revision in the Offer Price or Offer Size as on the date of this Draft Letter of Offer. The Acquirer and the PACs reserve the right to revise the Offer Price and / or the number of Offer Shares upwards at any time prior to the commencement of 1 (one) Working Day prior to the commencement of the Tendering Period, in accordance with the SEBI (SAST) Regulations. In the event of such revision, in terms of Regulation 18(5) of the SEBI (SAST) Regulations, the Acquirer and the PACs shall: (i) make a corresponding increase to the Escrow Amount and / or Bank Guarantee; (ii) make a public announcement in the same newspapers in which the Detailed Public Statement was published; and (iii) simultaneously notify Stock Exchanges, SEBI and the Target Company at its registered office. In case of any revision of the Offer Price, the Acquirer / PACs would pay such revised price for all the Equity Shares validly tendered at any time during the Open Offer and accepted under the Open Offer in accordance with the terms of the Letter of Offer.
- 7.1.9 The Underlying Transaction (which triggered the Offer) is a Foreign Direct Investment under the terms of the FEMA Regulations. Under Regulation 5(1) read with Schedule 1 of the FEMA Regulations, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations. Accordingly, the Acquirer (being a person resident outside India) is not permitted to purchase the Equity shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular CIR/CFD/POLICYCELL/2015 dated 13 April 2015 ("SEBI Circular") and SEBI circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016. Further, as provided in the SEBI Circular, the Acquirer shall be following the "tender offer method" for acquisition of the Offer Shares. Accordingly, securities transaction tax will not be applicable to the Equity Shares accepted in this Offer and the Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax. The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take.
- 7.1.10 Accidental omission to dispatch the Letter of Offer to any member entitled to this Open Offer or non-receipt of Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.

- 7.1.11 The eligible persons can write to the Registrar / Manager to the Offer requesting for the Letter of Offer. Alternatively, the Letter of Offer would also be available at SEBI's website at <a href="www.sebi.gov.in">www.sebi.gov.in</a> and shareholders can also apply by downloading such documents from the website.
- 7.1.12 This Offer is subject to the receipt of any statutory and other approvals as mentioned under paragraph 7.4 of this DLoF. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.
- 7.1.13 The acceptance of the Offer must be unconditional and should be in the manner prescribed herein.
- 7.1.14 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders / restriction from other statutory authorities wherein the Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions / orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- 7.1.15 The Acquirers will not be responsible in any manner for any loss of Equity Share certificate(s) and Offer acceptance documents during transit. The Equity shareholders of the Target Company are advised to adequately safeguard their interest in this regard.

#### 7.2 LOCKED IN SHARES

Locked-in shares shall be accepted subject to the continuation of the residual lock-in period in the hands of the Acquirers. There shall be no discrimination in the acceptance of locked-in and not locked-in shares. However as on the date of the Public Announcement, there are no locked in shares in the Target Company.

# 7.3 ELIGIBILITY FOR ACCEPTING THE OFFER

All the Equity Shareholders registered or unregistered, (except Acquirers and existing Promoters / Promoter Group of the Target Company) who own fully paid Equity Shares of the Target Company any time before the closure of the Open Offer are eligible to participate in the Open Offer. However, the Letter of Offer will be dispatched / mailed to those Shareholders whose names appear on the Register of Members of the Target Company at the close of business hours on the Identified Date i.e., Friday, September 02, 2022.

#### 7.4 STATUTORY AND OTHER APPROVALS

- 7.4.1 As on the date of this DLoF, no approval is required from any bank / financial institutions for the purpose of this Offer, to the best of the knowledge of the Acquirers.
- 7.4.2 As on the date of this DLoF, there are no other statutory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals also. The Acquirers will not proceed with the Open Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer. In the event of withdrawal, a public announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which the DPS has been published and such public announcement will also be sent to SEBI, BSE and the registered office of the Target Company.
- 7.4.3 Shareholders of the Target Company who are either non-resident Indians ("NRIs") or overseas corporate bodies ("OCBs") and wish to tender their Equity shareholding in this Open Offer shall be required to submit all the applicable approvals of RBI which have been obtained at the time of acquisition of Equity Shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirers reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirers from NRIs and OCBs.
- 7.4.4 In case of delay in receipt of any statutory approvals as disclosed above or which may be required by the Acquirers at a later date, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of approvals was not attributable to any wilful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer subject to the Acquirers agreeing to pay interest to the Public Shareholders for the delay. Provided where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers has the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Open Offer.
- 7.4.5 There are no conditions stipulated in the SPA between the Acquirers and the Sellers, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

## 8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER

- 8.1 The Open Offer will be implemented by the Company through Stock Exchange Mechanism made available by BSE Limited (BSE) in the form of separate window (Acquisition Window) as provided under the SEBI (SAST) Regulations and SEBI Circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 read with SEBI Circular number CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and notices / guidelines issued by Designated Stock Exchange and the Clearing Corporation in relation to the mechanism / process for acquisition of shares through stock exchange pursuant to the tender offers under takeovers as amended and updated from time to time.
- 8.2 BSE shall be the Designated Stock Exchange for the purpose of tendering Shares in the Open Offer.
- 8.3 The facility for acquisition of shares through Stock Exchange mechanism pursuant to Offer shall be available on the Stock Exchange in the form of a separate window (Acquisition Window).
- 8.4 The Acquirer have appointed Buying Broker for the Open Offer through whom the purchases and the settlement of the Open Offer shall be made during the tendering period. The contact details of the Buying Broker are as mentioned below:

Name: Nikuni Stock Brokers Limited

Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007

Contact Person: Mr. Anshul Aggarwal Tel.: 011- 47030018 / 17 / 91-8506922981 E-mail ID: complianceofficer@nikunjonline.com

Website: <a href="www.nikunjonline.com">www.nikunjonline.com</a> SEBI Reg. No.: INZ000169335

- 8.5 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers ("Selling Broker"), during the normal trading hours of the secondary market during tendering period.
- 8.6 A Separate Acquisition window will be provided by the stock exchange to facilitate placing of sell orders. The Selling Brokers can enter orders for demat Shares.
- 8.7 The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by BSE / Clearing Corporation, before the opening of the Offer.
- 8.8 Modification / cancellation of Orders will not be allowed during the tendering period of the Open Offer.
- 8.9 The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during tendering period.
- 8.10 Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client.
- 8.11 In case any Seller Broker is not registered with the designated stock exchange and therefore the Public Shareholder is unable to tender Equity Shares under the Offer, such Public Shareholder may approach the Buying Broker to facilitate tendering of equity Shares under the Offer.

#### 8.12 Procedure for tendering Equity Shares held in Dematerialised Form:

- a) The Equity Shareholders who are holding the Equity Shares in electronic / dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Stock Broker ('Selling Broker') indicating details of Shares they wish to tender in the Open Offer.
- b) The Equity Shareholders are required to transfer, through their respective depository participants, the Equity Shares intended to be tendered to the early pay-in account of the Indian Clearing Corporation Limited ('Clearing Corporation'). Such Equity Shareholders shall provide early pay-in of demat Equity Shares (except for custodian participant orders) to the Clearing Corporation using the settlement number provided in the Offer opening circular before their respective Selling Broker places the bids / orders on their behalf and the same shall be validated at the time of order entry.
- c) Shareholders will have to submit Delivery Instruction Slips ('DIS') duly filled in specifying market type as 'Open Offer' and execution date along with other details to their respective Stock Broker so that Equity Shares can be tendered in Open Offer.
- d) For Custodian participant order for demat Equity Shares, early pay-in is mandatory prior to confirmation of order by the Custodian. The Custodians shall either confirm or reject orders not later than the close of trading hours on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected. For all confirmed Custodian Participant orders, order modification shall revoke the custodian confirmation and the revised order shall be sent to the custodian again for confirmation.
- e) Upon placing the bid, the Selling Broker(s) shall provide Transaction Registration Slip ('TRS') generated by the Exchange Bidding System to the Shareholders. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No of Shares tendered, etc.
- f) In case of receipt of Equity Shares in the Special Account of the Clearing Corporation and a valid bid in the exchange bidding system, the Open Offer shall be deemed to have been accepted, for demat Shareholders.
- g) The Equity Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorate acceptance in the Open Offer.
- h) The Equity Shareholders holding Equity Shares in Demat mode are not required to fill any Form of Acceptance.

## 8.13 Procedure for tendering Equity Shares held in Physical Form:

In accordance with the Frequently Asked Questions issued by SEBI, "FAQs – Tendering of physical shares in buyback offer / open offer / exit offer / delisting" dated February 20, 2020, and SEBI circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, issued by SEBI Shareholders holding securities in physical form are allowed to tender shares in Open Offer through Tender Offer route. However, such tendering shall be as per the provisions of respective regulations.

Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer shall approach Selling Broker. The Selling Broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the TRS generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No. Dist. Nos., No. of shares etc.

After placement of order, the Selling Broker(s) / Eligible Shareholders must ensure delivery of the Form of Acceptance cum Acknowledgement duly completed and signed in accordance with the instructions contained therein the along with the complete set of documents for verification procedures to be carried out (a) original share certificate(s), (b) valid share transfer form(s) duly filled and signed

by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Target Company, (c) self-attested copy of the shareholder's PAN Card, and (d) TRS, any other relevant documents such as power of attorney, corporate authorization (including board resolution / specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable either by registered post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (two) days from the Offer Closing Date (by 5 PM). The envelope should be superscripted as "SHARDFI Open Offer". One copy of the TRS will be retained by Registrar to the Offer and it will provide acknowledgement of the same to the Selling Broker.

In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (a) Aadhar Card; (b) Voter Identity Card; or (c) Passport.

Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification by the RTA. On receipt of the confirmation from the RTA, the bid will be accepted else rejected and accordingly the same will be depicted on the exchange platform.

Public Shareholders who have sent the Equity Shares held by them for dematerialization need to ensure that the process of dematerialization is completed in time for the credit in the Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.

Shareholders should also provide all relevant documents, which are necessary to ensure transferability of shares in respect of which the application is being sent failing which the tender would be considered invalid and would be liable to be rejected. Such documents may include (but not be limited to):

- a) Duly attested death certificate and succession certificate (for single shareholder) in case the original shareholder has expired.
- b) Duly attested power of attorney if any person apart from the shareholder has signed acceptance form or transfer deed(s).
- c) No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien, or encumbrance.

#### 8.14 Procedure for tendering the shares in case of non-receipt of Letter of Offer:

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

**In case the Equity Shares are in dematerialised form:** An Eligible Person may participate in the Offer by approaching their Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in point 8.12 above.

**In case the Equity Shares are in physical form:** An Eligible Person may participate in the Offer by approaching their Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in point 8.13 above.

- 8.15 Public Shareholders who have acquired the Equity Shares but whose names do not appear in the records of the Depositories on the Identified Date or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. It shall be noted that no indemnity is needed from the unregistered shareholders. In the alternate, such holders of the Equity Shares may apply in the form of acceptance-cum-acknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (http://www.sebi.gov.in/) or from Bigshare Services Private Limited ("Registrar to the Offer"). The application is to be sent to the Registrar to the Offer at any of the collection centers that shall be mentioned in the Letter of Offer, so as to reach the Registrar to the Offer during business hours on or before 5 p.m. on the date of closure of the tendering period of this Offer, together with:
  - a. the DP name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the special depository account ("Escrow Demat Account")
  - b. Public Shareholders have to ensure that their Equity Shares are credited in the above-mentioned Escrow Demat Account, before the closure of the Tendering Period, i.e., Thursday, September 29, 2022.
  - c. Public Shareholders holding shares in demat form are not required to submit the Form of Acceptance-cum-Acknowledgment to the Registrar, unless required by their respective Selling Broker.

# 8.16 Acceptance of Shares:

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

#### 8.17 **Settlement Process:**

- a) On closure of the Offer reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the account of Clearing Corporation.
- b) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- c) Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account which will be provided by the Acquirers.
- d) Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Equity Shareholders would be returned to them by the Clearing Corporation.
- e) In case of partial or non-acceptance of orders the balance demat Equity Shares shall be returned directly to the demat accounts of the Public Shareholders. However, in the event of any rejection of transfer to the demat account of the Public Shareholder for any reason, the demat Equity Shares shall be released to the securities pool account of their respective Selling Broker and the Selling Broker will thereafter transfer the balance Equity Shares to the respective Public Shareholders.
- f) The Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non-acceptance of the shares under the Offer.

#### 8.18 Settlement of Funds / Payment Consideration

- a) The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.
- b) The funds received from Buying Broker by the Clearing Corporation will be released to the Shareholder / Selling Broker(s) as per secondary market pay out mechanism.
- c) For Equity Shares accepted under the Open Offer, Clearing Corporation will make direct funds pay-out to respective Equity Shareholders. If shareholder's bank account details are not available or if the funds transfer instruction is rejected by RBI / Bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders. The Equity Shareholders will be required to independently settle fees, dues, statutory levies or other charges (if any) with their Selling Brokers.
- d) The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Equity Shareholder / Selling Broker / Custodian Participant will receive funds payout in their settlement bank account.
- e) Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling shareholders from their respective Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Shareholder.

#### 9. DOCUMENTS FOR INSPECTION

The following documents will be available for inspection to the Shareholders of the Target Company at the Office of Gretex Corporate Services Limited at Office No. 13, 1st Floor, Bansilal Mansion, 9-15 Homi Modi Street, Fort, Mumbai, Maharashtra, India – 400 001 on Monday to Friday except bank holidays till the Offer Closing date (i.e. Thursday, September 29, 2022) from 11.00 a.m. to 5.00 p.m.

- Certificate of Incorporation, Memorandum and Articles of Association of ECO HOLTELS UK PLC ("Acquirer").
- Firm Arrangement certificate issued by CA Sailesh Vaghjee (Individual ACCA License No.: 1788723), Partner of M/s SRV Delson, Chartered Certified Accountants and Statutory Auditors (Firm Registration No. 1073456) Chartered Accountants, certifying the adequacy of financial resources with the Acquirers to fulfil their part of Open Offer obligations.
- Networth certificate issued by CA Sailesh Vaghjee (Individual ACCA License No.: 1788723), Partner of M/s SRV Delson, Chartered Certified Accountants and Statutory Auditors (Firm Registration No. 1073456) Chartered Accountants, certifying the Networth of the ECO HOLTELS UK PLC ("Acquirer").
- Certificate issued by Kotak Mahindra Bank Limited, confirming the amount of Rs. 70,00,000/- (Rupees Seventy Lakhs Only) kept in the Escrow Account.
- Copies of the Public Announcement dated July 21, 2022 and published copy of the Detailed Public Statement, which appeared in the Newspapers on July 28, 2022.
- Audited Annual Reports / Accounts of the Target Company and Acquirer for the last 3 years.
- Copy of the Share Purchase Agreement dated July 21, 2022.
- A copy of the recommendation made by the Committee of Independent Directors (IDC) of the Target Company.

- Memorandum of Understanding between the Acquirers and Gretex Corporate Services Limited (Manager to the Offer).
- Copy of the Memorandum of Understanding between the Acquirers and Bigshare Services Private Limited (Registrar to the Offer).
- Observation letter received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations.

# 10. DECLARATION BY THE ACQUIRER

We have made all reasonable inquiries, accept responsibility for, and confirm that this DLoF contains all information with regard to the Offer, which is material in the context of the issue. Further we confirm that the information contained in the Public Announcement, Detailed Public Statement and this DLoF is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

We, the Acquirer are severally and jointly responsible for the information contained in this DLoF and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof. The Acquirers would be responsible for ensuring compliance with the concerned Regulations. All information contained in this DLoF is as on date of the Public Announcement, unless stated otherwise.

We hereby declare and confirm that all the relevant provisions of Companies Act, 1956 / the Companies Act, 2013 as amended and applicable and all the provisions of SEBI (SAST) Regulations have been complied with and no statements in the Offer document is contrary to the provisions of the Companies Act, 1956 / Companies Act, 2013 as amended and applicable and SEBI (SAST) Regulations.

Signed by the Acquirer:

ECO HOTELS UK PLC

Sd/-

Mr. Suchit Punnose Director

**Date:** August 04, 2022 **Place:** Mumbai



